

ITEM NO.22+31+61+62
XI-A

COURT NO.5

SECTION

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 35527/2024

(Arising out of impugned judgment and order dated 13-11-2023 in WA No. 1361/2023 passed by the High Court of Orissa at Cuttack)

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

BIRAJINI PATNAIK

Respondent(s)

(FOR ADMISSION and I.R. and IA No.208703/2024-CONDONATION OF DELAY IN FILING and IA No.208702/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(C) Diary No(s). 39089/2024

(IA No.207962/2024-CONDONATION OF DELAY IN FILING)

WITH

SLP (C) Diary No(s). 22524/2024

(FOR ADMISSION and I.R. and IA No.213293/2024-CONDONATION OF DELAY IN FILING, IA No.213294/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.213295/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

SLP (C) Diary No(s). 35511/2024

(FOR ADMISSION and I.R. and IA No.211038/2024-CONDONATION OF DELAY IN FILING and IA No.211035/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 20-09-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Shibashish Misra, AOR

Mr. Som Raj Choudhury, AOR

For Respondent(s) Mr. Kedarnath Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

2. Learned counsel for the State of Odisha submits that the State's Writ Appeal to challenge the common judgment of the learned Single Judge, directing regularization of the teaching and non-teaching staff of schools, with effect from 28.02.2004, was not entertained on merit but was dismissed on the ground of delay. Similar such cases are pending before this Court.

3. Issue notice.

4. Tag the instant matters with SLP (C) Diary No.23031/2024 and list all the matters on 21.10.2024.

5. As the respondent(s) is represented through Mr. Kedarnath Tripathy, learned counsel, in SLP(C) D. Nos.35527, 39089 & 35511 of 2024, formal notice is dispensed with for the same respondent(s).

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
ASSISTANT REGISTRAR